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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan:New Delhi

PUBLIC NOTICE No. 107 (RE-2010)/2009-14
NEW DELHI, DATED 30th APRIL,2012

Subject :- Amendment of Standard Input Output Norms (SION) of Food Products (Product Code: 'E') in the Handbook of Procedures V.2 (2009-14) : Re-numbering of SION E - 1A as E - 131

Public Notice No. 94 issued on 1st February 2012 had notified SION E-1 & E-1A , for export products "Assorted Confectionery (with Sugar) & Assorted Confectionery (Sugar Free)" respectively. Due to system limitation, it has not been operational so far, which has necessitated renumbering of this SION.

Accordingly, in exercise of the powers conferred under Para 2.4 of the Foreign Trade Policy, 2009-14, the Director General of Foreign Trade hereby re-numbers SION E-1A as E-131 for the export product "Assorted Confectionery (Sugar Free)" in the Handbook of Procedure V.2 (2009-14). The quantity and description of import items is the same as permitted earlier and is reproduced as below:-

S.No.	Export Item	Qty.			Import Item	Qty.allowed
E-131	Assorted Confectionery (Sugar Free)	100 Kg	1*	a)	Saccharin Sodium OR	200gms
				b)	Aspartame OR	400gms
				c)	Acesulfame Potassium	400gms
			2**		Starch / Modified Starch / Gelatin	60 Kg
			3		Liquid Glucose	20 Kg
			4	i	Relevant Fruit (Juice/ Pulp /Puree) OR	15 Kg
				ii	Cocoa, Milk & Milk Products	10 Kg
			5		Citric Acid/Tartaric Acid/Malic Acid(Food Grade relevant)	03 Kg
			6	i)	Relevant Essential Oils	500gms
				ii)	Relevant Food Colours	10gms
				iii)	Relevant food Flavours	100gms
			7		Emulsifier/ Stabilizer / Glazing Agent/ Binders /Thickeners (item as per PFA Act 1955)	100gms
			8		Other Confectionery ingredients --- edible molasses, malt extracts; edible oils and	05 kg

					fats, fruits and fruit products, nut and nut products,tea extracts,coffee extracts,edible desiccated coconut.	
			9		Packing Material	As per packing policy

*Note:-1.Import of artificial sweetening agents viz. Lactose/ Mannitol, as substitute inputs is not allowed against item No.1,as is also spelt out in policy Circular No. 13 dated 31.1.2011.

**Note 2. Tapioca Starch / Wheat Gluten is not allowed for import against item No. 2

2. Effect of the Public Notice

SION E-1A that was notified by Public Notice No.94 dated 01.02.2012 is being re-numbered as SION E-131. There is no change in the Import Items (either in description or in quantity permitted).

Sd/-
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